ACT No. XXXIV of 1920.

[Passed by the Indian Legislative Council.]

(Received the assent of the Governor-General on the 9th September, 1920.)

An Act to take power to require passports of persons entering British India.

WHEREAS it is expedient to take power to require passports of persons entering British India; It is hereby enacted as follows:—

Short title and extent.

- 1. (1) This Act may be called the Indian Passport Act, 1920.
- (2) It shall extend to the whole of British India, including British Baluchistan, the Sonthal Parganas and the district of Angul.

Definitions.

- 2. In this Act, unless there is anything repugnant in the subject or context—
- "entry" means entry by water, land or air; passport" means a passport for the time being in force issued or renewed by the prescribed authority and satisfying the conditions prescribed relating to the class of passports to which it belongs; and

prescribed" means prescribed by rules made

under this Act.

Power to make rules.

3. (1) The Governor General in Council may make rules requiring that persons entering British India shall be in possession of passports, and for all matters arcillary or incidental to that purpose.

(2) Without prejudice to the generality of the foregoing power such rules may-

(a) prohibit the entry into British India or any part thereof of any person who has not in his possession a passport issued to him;

(b) prescribe

- (b) prescribe the authorities by whom passports must have been issued or renewed, and the conditions with which they must comply, for the purposes of this Act; and
- (c) provide for the exemption, either absolutely or on any condition, of any person or class of persons from any provision of such rules.
- (3) Rules made under this section may provide that any contravention thereof or of any order issued under the authority of any such rule shall be punishable with imprisonment for a term which may extend to three months, or with fine or with both.
- (4) All rules made under this section shall be published in the Gazette of India, and shall thereupon have effect as if enacted in this Act.
- 4. (1) Any officer of police, not below the rank of Power of a sub-inspector, and any officer of the Customs De-arrest. partment empowered by a general or special order of the Local Government in this behalf may arrest without warrant any person who has contravened or against whom a reasonable suspicion exists that he has contravened any rule or order made under section 3.
- (2) Every officer making an arrest under this section, shall, without unnecessary delay, take or send the person arrested before a Magistrate having jurisdiction in the case or to the officer in charge of the nearest police-station and the provisions of section 61 of the Code of Criminal Procedure, 1898, shall, so far as may be, apply in the case of any such arrest.
- 5. The Local Government may, by general or Power of special order, direct the removal of any person from removal. British India who, in contravention of any rule made under section 3 prohibiting entry into British India without passport, has entered therein, and thereupon any officer of Government shall have all reasonable powers necessary to enforce such direction,

V of 1898.